

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

WINTER SESSION

TUESDAY, THE 25TH NOVEMBER, 2014

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, sat till 02: 02P.M.

The day was allotted for transaction of Private Members' Business.

1. QUESTIONS:

Questions Nos. Nos. 13-16 were taken up and disposed off.

2. CENSURE MOTION:

The Hon'ble Speaker informed that he has received a notice on 24.11.14 signed by Dr. Donkumar Roy, Shri Nihim D. Shira, Shri Paul Lyngdoh and Shri K. P. Pangniang which reads as follows:

“Under Rule 133(1) of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly, we, the undersigned wish to move a Motion of Censure “Disapproving the action or actions of a Ministers” with the intention of censuring the action of 1(one) Ms. Deborah Marak and 2(two) Ms. M. Ampareen Lyngdoh for their unethical act of continuing in office despite FIR's, Charge Sheets and Criminal Investigation launched against both. We trust that you will be judicious and fair enough to admit this Censure Motion”.

The Hon'ble Speaker referred to Rule 279 (1) (i) and other relevant rules from the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly, and also from the “Practice and Procedure of Parliament”, which bars discussion in the House on any matter on which a judicial decision is pending. Therefore, the Hon'ble Speaker did not admit the Censure Motion.

Shri Paul Lyngdoh intervened and said that knowing that cases are pending in the Court on this matter, the Censure Motion has been carefully drafted. There are 2 aspects involved on this matter – the legal aspect and ethical aspect. The Censure Motion is being brought to discuss the ethical aspect.

Dr. Donkumar Roy, Leader of Opposition, also intervened and said that they are also aware that the cases are pending in the Court, but they have the right to know the actual position and fact the cases from the Government.

The Hon'ble Speaker said that he has given his ruling on the matter and the Censure Motion cannot be admitted as it is sub-judice.

3. CALL ATTENTION NOTICE:

(a) **Shri C. R. Marak, MLA** called the attention of the Chief Minister in-charge Political under Rule 54(1) of the Rules of Procedure and Conduct of Business to the News item published in “**The Shillong Times**”, dated 28.10.14, under the caption “**ANVC to seek clarity on Peace Agreement**”.

Dr. Mukul Sangma, Chief Minister replied.

(b) **Prof. R. C. Laloo, Deputy Chief Minister** in-charge Education laid a statement relating to a Call Attention notice tabled by Shri C.R. Marak, MLA under the caption, “**MBOSE asks teachers to re-appear in HS Exams**”.

4. SPECIAL MOTIONS:

Shri C.R. Marak, MLA moved the motion “That this House do now discuss the retrenchment of 250 (Two hundred and fifty) Homeguards appointed by the Forest Department without any reasons”.

Members who participated in this Motion are Shri Nihim D. Shira, Shri John Leslee Sangma, Shri James K. Sangma, Shri Saleng A. Sangma. Shri Prestone Tynsong, Minister Forests & Environment replied.

(At 12.20 P.m., Shri R.V.Lyngdoh was in the Chair).

5. MOTIONS:

Shri James K. Sangma, MLA moved the Motion “This House do now discuss the Criminalisation of Politics taking place in the State of Meghalaya”.

Members who participated were Shri Ardent M. Basaiawmoit, Dr. Jemino Mawthoh, Dr. Donkumar Roy, Shri Saleng A. Sangma.

Dr. Mukul Sangma, Chief Minister replied.

(At 1:55 P.M., Hon’ble Speaker was in the Chair).

6. ADJOURNMENT:

Since there was no more Business to be transacted, the House was adjourned till 10 A.M. on Wednesday, the 26th November, 2014.